

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 356/2000

in

O.A. NO. 417/2000

New Delhi this the 1st day of December, 2000. (9)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Munendra Kumar

... Applicant

(By Shri H.C. Sharma, Advocate)

-versus-

Union of India & Ors.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Present review application seeks review of an order passed by us on 13.9.2000 in OA No. 417/2000. By the aforesaid OA applicant had sought to impugn an order of termination of his services issued by Shri D.K.Garg who at the relevant time was the officiating director. The same has been issued by him in his capacity of being the appointing authority. By the order passed in the OA on 13.9.2000, aforesaid order of termination has been found to be in order and the OA has been dismissed.

2. In the present review application it is now sought to be contended that the aforesaid Shri D.K.Garg was not the appointing authority of the applicant. Shri Garg at the relevant time was holding the post of Scientist-F whereas applicant had been appointed by the Director (Scientist-G); Shri Garg in his capacity of officiating director was, therefore,

not authorised to pass the aforesaid order of termination of services. Aforesaid contention, it is clear, was not advanced before us in the aforesaid OA No. 417/2000. The said contention, therefore, cannot be permitted to be raised in the form of the present review application. Though the said point might find a place in the OA, the same, it is clear, was never agitated before us.

3. Present review application, in the circumstances, is summarily rejected.

(Govindan S. Tampi)
Member (A)

(Ashok Agarwal)
Chairman

/as/